

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COMPANY SCHEME PETITION NO. 483 OF 2017

In the matter of the Companies Act, 2013

AND

In the matter of Section 230 to 232 of the  
Companies Act, 2013

AND

In the matter of Scheme of Amalgamation of GILL  
SHYAM COTEX PRIVATE LIMITED ( the  
Transferor Company) having CIN No.  
U51494MH2008PTC182071, with GILL &  
COMPANY PRIVATE LIMITED ( the Transferee  
Company) having CIN No.  
U51491MH1947PTC005589

GILL & COMPANY PRIVATE LIMITED, ) ...Petitioner Company / Transferee

**Order delivered on 2<sup>nd</sup> November, 2017**

Coram: B.S.V. Prakash Kumar, Member (J) and

V. Nallasenapathy, Member (T)

For the Petitioner(s) – Rohan P. Munj, Advocate

*Per:- V. Nallasenapathy, Member (T)*

**MINUTES OF THE ORDER**

1. Petition Admitted.
2. Petition fixed for hearing & final disposal on 7<sup>th</sup> December, 2017.
3. Learned Counsel for the Petitioner states that in pursuance of directions contained in Order dated 16<sup>th</sup> March, 2017 passed by the National Company Law Tribunal, Mumbai bench, the Meeting of the

Equity Shareholders of the Company was held on 11<sup>th</sup> May, 2017 at 11:30 a.m. and the requisite forum was present and the scheme was approved unanimously by the Equity Shareholders without any modifications. The Chairman appointed for the meeting of Equity Shareholders has filed his Report dated 11/05/2017 which is annexed as Exhibit – K to the Petition.

4. Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with Section 230 to 232 of the Companies Act, 2013 along with the copy of order passed in Company Scheme Application No. 81 of 2017 by National Company Law Tribunal, Mumbai bench.
5. At least 10 clear days before the date fixed for hearing of the Petition, the Petitioner shall advertise / publish the notice of hearing of the Petition in the same newspaper in which the notice of the meeting was published i.e. "Free Press Journal", in English language and in "Navshakti", in Marathi Language, both having circulation in Mumbai, in accordance with Rule 16 of the Companies ( Compromise, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an Affidavit of Service regarding the directions given by the Tribunal three (3) days before the date of fixed for final hearing and do report to this Tribunal that the directions regarding the issue of advertisement of notice has been duly complied with.

**Sd/-**

V. Nallasenapathy, Member (T)

**Sd/-**

B.S.V. Prakash Kumar, Member (J)

Dated : 02/11/2017